Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhavan
New Delhi

Notification No. 6/2015-2020
New Delhi, Dated: 16th May 2020

Subject: - Amendment in Export Policy of Masks

S.O. (E) In exercise of powers conferred by Section 3 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes following modification in the Notification No. 44 dated 31.01.2020 read with Notification No. 52 dated 19.03.2020, to amend the export policy of masks in Schedule 2 of the ITC HS Export Policy 2018:

<table>
<thead>
<tr>
<th>S.No</th>
<th>ITC HS Codes</th>
<th>Description</th>
<th>Present Policy</th>
</tr>
</thead>
<tbody>
<tr>
<td>207A</td>
<td>ex392690</td>
<td>All Masks except non-surgical/non-medical masks of all types (cotton, silk, wool, knitted)</td>
<td>Prohibited</td>
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<td></td>
<td>ex621790</td>
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<td></td>
<td>ex630790</td>
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<td>ex901890</td>
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<td>ex9020</td>
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</tbody>
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2. Effect of this Notification:

Notification No. 44 dated 31.01.2020 read with Notification No. 52 dated 19.03.2020, prohibiting the export of all types of masks, is amended to allow the export of non-medical/non-surgical masks of all types (cotton, silk, wool, knitted). All other types of masks falling under any ITCHS code, including the HS Codes mentioned above, would continue to remain prohibited for exports.

(Amit Yadav)
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